

has been set by the ministry is too high, and should be reduced to a reasonable quantum. Secondly, may I request the minister to create such a condition in that area so that the labourers may be convinced and a machinery evolved so that whenever the question of unloading foodgrains from ships arises, they do not resort to strike ?

**SHRI HATHI :** About the norm being high, yesterday they had not mentioned that. But I have told them that if they experience any difficulty or hardship either due to excessive work or due to other technicalities, I shall certainly look into it.

**SHRI SAMAR GUHA :** What about the machinery ?

**SHRI HATHI :** We shall try to evolve that.

**श्री मरंडी (राजमहल) :** मैं यह जानना चाहता हूँ कि इस हड़ताल से एक दिन में सरकार को कितनी हानि हुई है ?

**श्री हाथी :** इसका तो हिसाब नहीं किया। लेकिन हानि कोई खास नहीं हुई है क्योंकि 17 हजार आदमी तो काम कर रहे हैं।

#### 12-3) Hours

#### MATTER UNDER RULE 377

#### RE. : STATE OF HARYANA

**श्री अटल बिहारी वाजपेयी (बलरामपुर) :** आप पहले मेरा निवेदन सुन लें। मंत्री महोदय वक्तव्य देने वाले हैं, इसकी सूचना सदन में नहीं है। उसके पहले हम लोगों ने समाचारपत्रों की रिपोर्ट के आधार पर स्थान-प्रस्ताव की सूचना दी है। अगर यह रिपोर्ट सही है कि केन्द्र सरकार हरियाणा में राष्ट्रपति शासन लागू करने जा रही है, तो हमारे दृष्टि में यह निर्णय अनुचित है, असंवैधानिक है और संविधान पर कुठाराघात करनेवाला है। आप गृह मंत्री महोदय से पूछें कि क्या अपनी बुद्धिमत्ता को ताक पर रख कर केन्द्र सरकार ने ऐसा निर्णय किया है और अगर ऐसा निर्णय किया है तो आप हमें केन्द्र सरकार की निन्दा करने

का अवसर दें और हम चाहेंगे कि इस मामले में आज ही बहस की जाये।

**श्री रणधीर सिंह (रोहतक) :** स्पोकार साहब, यह हरियाणा के लिये निजात का दिन है। मैं यह कहना चाहता हूँ कि हमें इस बला से जल्द से जल्द कब छुटकारा मिले। यह आपरेशन जल्द से जल्द मुकम्मल करना है। यहां पर सिर्फ मिनिस्ट्री का सवाल नहीं है, यहां पर तो लेजिस्लेचर को तोड़ना है... (ब्यवधान)... इसकी जल्द से जल्द सफाई हो, इन्होंने जो लूट वहां पर मचा रखी है, देश उससे बदमान हो रहा है, वहां की पोलिटिक्स बदनाम हो रही है... (ब्यवधान)...

**MR. SPEAKER :** Order, order I request all hon. Members to please resume their seats.

**SHRI S. M. BANERJEE (Kanpur) :** In the name of corruption they want to impose President's Rule. We have tabled an adjournment motion. We do not want to hear the Minister.

**श्री रणधीर सिंह :** हरियाणा गवर्णमेन्ट को सपोर्ट करने से ज्यादा बड़ी बेशर्मी की बात दूसरी नहीं है। मैं किसी पार्टी के हक में नहीं हूँ, मैं तो सिर्फ यह चाहता हूँ कि इसको वहां खत्म करना चाहिये। यह निजात का दिन है।... (ब्यवधान)...

**MR. SPEAKER :** Order, order. The hon. Member must sit down now. I have heard him. I have given him the privilege of shouting (Interruption). Again he is getting up. This is not proper.

This was brought to my notice this morning. It is only a question of fixing up the procedure. I read about it in the newspaper this morning as all of you have done. This morning itself I received adjournment motions from hon. friends. Shri Vajpayee sent it to my house and when I came here there were a number of them a bundle of them. Therefore, I thought it would be better if we asked the Home Minister to let us know the position because we are not sure about what the actual position

[Mr. Speaker]

is. The Home Minister himself is placing a statement on the Table of the House (Interruption).

SHRI S. M. BANERJEE : Allow the adjournment motion.

MR. SPEAKER : Order, order. I am not prepared to hear any hon. Member on this matter as to what I should do. When I am on my legs I should be allowed to have my say. Later on they may say what they want, but when I am on my legs I should be heard. I am stating the factual position I said that Shri Ranga or Shri Vajpayee may raise it on the floor of the House and then we may hear the Home Minister after which we can fix up the time for discussion whether it be through a motion for approval or disapproval or an adjournment motion. I permitted Shri Vajpayee to raise it under Rule 377 and it has been done. Let us now hear the Home Minister. Let us hear from the Home Minister whether this has been done or not done, whether the proclamation has been issued or it is yet to be issued. Later on we can decide how we shall take it up. Of course, there is also a motion for vote of no-confidence. That will come up tomorrow. It has come just now. It will come in the routine course tomorrow. For the present the matter before the House is about Haryana under the Rule 377. It has been raised by Shri Vajpayee. We have now to hear the Home Minister. Later on we can decide about fixing some time for discussion. I will discuss that with the leaders of all parties.

श्री यशपाल सिंह (देहरादून) : अध्यक्ष महोदय'.

MR. SPEAKER : Order, order. Please sit down. Nothing that Shri Yashpal Singh says now will be taken down. If any member speaks before I have identified him, his remarks will not be taken down. Shri Ranga.

SHRI RANGA (Srikakulam) : I want to know one piece of information. From the newspaper reports it is not clear whether the Governor has asked the Chief Minister of Haryana to convene the Assembly to ascertain the position of whether he enjoys the majority in the Legislature or not. Was

it done ? If so, on what date was it done and what was the response of the Chief Minister and on what basis thereafter the Home Minister proposes to take the action that it is reported in the papers that he is going to take.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरी प्रार्थना केवल इतनी है...

MR. SPEAKER : About the procedure I want you to help me.

श्री मधु लिमये : मैं इसके बारे में ही कह रहा हूँ.....

MR. SPEAKER : Under article 356 the Home Minister is laying a copy of the proclamation on the Table. Therefore, on the procedure hon. Members should help me.

श्री मधु लिमये : अध्यक्ष महोदय, मेरी प्रार्थना इतनी ही है कि अगर राष्ट्रपति शासन की घोषणा हुई है, जैसा कि वह कह रहे हैं, तो वह टेबिल पर आने के पश्चात्, जिसका बैलेट में पहले नाम आया है, यदि रंगा जी का आया हो तो उनको स्वयं प्रस्ताव रखने की इजाजत दीजिये, क्योंकि अगर स्वयं प्रस्ताव मन्जूर करते हैं तो अविश्वास के प्रस्ताव का सवाल नहीं है ।

SHRI SURNEDRANATH DWIVEDY (Kendrapara) : I only want to know whether about this motion of adjournment or calling attention on this subject you are going to take a decision after hearing the Home Minister. Is that your proposal ?

MR. SPEAKER : The Home Minister is going to place a copy of the proclamation on the Table. The question is how we should discuss it. It has to be discussed; there is no doubt about it. But whether it should be on a motion of adjournment, or a motion of censure, or a motion of disapproval of the proclamation, only that aspect has to be decided. On the question whether it should be discussed there is no doubt. Even the Home Minister agrees that it should be discussed. The question for consideration is only one of procedure.

**SHRI SURENDRANATH DWIVEDY:** Let the proclamation come in the form of a statement by the Home Minister. Then we will discuss it.

**MR. SPEAKER:** That is true. But on the question of procedure I am hearing the views of hon. Members.

**SHRI S. M. BANERJEE:** On behalf of the CPI group I have moved a motion of adjournment, based on the newspaper reports which say: "The necessary proclamation will be issued tomorrow. Earlier Mr. Y.B. Chavan will make a statement in Parliament explaining the reasons for the decision to invoke article 356 of the Constitution". Everything has come in the press and this has become a *post mortem* House. My submission is this. Since the proclamation is going to be placed on the Table of the House, before doing that, we have got to consider and find out whether the Central Government is justified in making that proclamation.

**SHRI RANDHIR SINGH:** More than justified. जरूर होना चाहिये ।

**SHRI S. M. BANERJEE:** Sir, will you kindly control Shri Randhir Singh? (interruptions)

**श्री रामकृष्ण गुप्त (हिसार):** जनता से पूछो कि आप किस करप्ट गवर्नमेंट को सपोर्ट कर रहे हो ।

**श्री मधु लिमये:** अध्यक्ष महोदय, मेरी समझ में नहीं आता है—वहाँ भी डंडा चलाते हैं, राष्ट्रपति शासन लाते हैं और यहाँ भी बोलने नहीं देते हैं । सारे अधिकार भी छीनते हो और यहाँ भी बोलने नहीं देते हों ।

**SHRI S. M. BANERJEE:** Sir, I have not completed.

**MR. SPEAKER:** Please do not go into the merits. Only tell me about the procedure.

**SHRI S. M. BANERJEE:** My submission is that the motion of adjournment should be allowed. Because, whatever discussion you allow, that will not be a cen-

sure motion. This should be either a motion of no-confidence or a motion of censure by way of an adjournment motion. My only other request is not to be carried away by people on the other side like. (interruptions)

**श्री रामकृष्ण गुप्त:** हम हरियाणा की जनता के चुने हुए नुमाइन्दे हैं, जनता के रिप्रेजेंटेटिव हैं । हम वहाँ की हासत को आप से ज्यादा जानते हैं । वहाँ के 80 लाख लोग क्या कहते हैं । . . . . .

**श्री म० सा० सौधी (नई दिल्ली):** वहाँ चुप करके बैठ गया थे, यहाँ कितना हल्ला मचाते हो ।

**MR. SPEAKER:** This would not help me. Now I am warning you. I have already warned more than twice. We are now on the question of procedure. Whether the Haryana government is to be there or not is not the question under discussion now. It is only about the procedure, whether it should be an adjournment motion or a no-confidence motion or something else. If Shri Ram Kishan Gupta can throw light on this, I will call him also. If he can quietly throw some light on it, I will be very very happy. But the President of the Pradesh Congress Committee and a senior Congressman like him getting up and shouting, I cannot allow.

**श्री प्रकाश बीर शास्त्री (हापुड़):** आपको स्मरण होगा कि आपने इसी आसन पर बैठ कर इस सरकार को एक बार नहीं कई बार चेतावनी दी थी कि जब संसद् का अधिवेशन चल रहा हो तब ऐसे महत्वपूर्ण निर्णय जो कि केन्द्रीय सरकार के स्तर पर लिये जाने हैं उनकी सूचना पहले संसद् को आनी चाहिये बाहर उसका पहले प्रकटीकरण नहीं होना चाहिये लेकिन इतना सब कुछ होने के बावजूद भी आप ने अभी कहा कि आप ने भी समाचारपत्रों में देखा और सदन के सदस्यों ने भी समाचारपत्रों में देखा । इस प्रकार को महत्वपूर्ण निर्णय यदि मंत्रिपरिषद् ने लिया था तो सब से पहले वह

## [श्री प्रकाशवीर शास्त्री]

निर्णय सदन के सामने आना चाहिये था वह समाचारपत्रों को नहीं जाना चाहिये था। यदि सरकार का कहना है कि हमने समाचारपत्रों को नहीं दिया इन समाचारपत्रों ने अपने स्रोत से वह समाचार प्राप्त किया तो दूसरा मंत्रिपरिषद् पर यह आरोप होता है कि मंत्रिपरिषद् किसी भी रहस्य को सम्हाल कर नहीं रख सकती और उसका रहस्य दूसरों पर खुल जाता है। हरियाणा की प्रशासनिक स्थिति के सम्बन्ध में। इसमें कोई संदेह नहीं कि सबको ही चिन्ता थी लेकिन जो एक संवैधानिक अपनी परम्परा है कि कभी भी किसी शासन को यदि हटाना हो तो उससे पहले राज्यपाल का यह कर्तव्य हो.....

MR. SPEAKER: Those are points that you can make out in your speech. Please do not go into the merits.

श्री प्रकाशवीर शास्त्री : हो जाता है कि कि मुख्य मंत्री को नियत समय में विधान सभा बुलाने के लिये कहे। यदि वह उस समय अपने शक्ति परीक्षण में असफल हो तो दूसरे दल को शक्ति परीक्षण के लिये कहे। ऐसी स्थिति वहाँ पर नहीं है।

MR. SPEAKER: Those are the merits. You can make a speech about the procedure. What Shri Ram Kishan Gupta suggest? Just now do not go into the merits. When this is before the House I will give him a chance. I will also give a chance to Shri Randhir Singh then. But now it is about the procedure, whether it should be an adjournment motion or a no-confidence motion or disapproval of the motion which is to be moved by the Home Minister. These are the three or four alternatives. I have not taken a decision about it. I will take a decision but first Shri Chavan must place it before the House so that on that I will take a decision later on as to which one of the three alternatives should be followed.

SHRI SHEO NARAIN (Basti): Let the Home Minister go ahead.

SHRI RANDHIR SINGH: rose—

MR. SPEAKER: You want to say something about the procedure.

श्री रणधीर सिंह। जो कुछ भी किया गया है गवर्नर ने किया है या कैबिनेट ने किया है बिल्कुल क्वेश्चन के मुताबिक किया है..... (ब्यवधान)..... बात नहीं सुनते। स्पीकर साहब आपके होते हुए यह इस तरह से बाधा पहुंचा रहे हैं और मुझे अपनी बात तक नहीं कहने दे रहे हैं..... (ब्यवधान).....

स्पीकर साहब, वहाँ पर गवर्नमेंट फेल हो चुकी है। वहाँ पर ऐडमिनिस्ट्रेशन बिल्कुल मुअत्तिल है..... (ब्यवधान) करप्शन का बाजार गरम है। अब जब गवर्नर ने ठीक क्रदम उठा दिया तो इस तरह से शोर कर रहे हैं और मैं बड़े जोर के साथ यह कहना चाहता हूँ कि वहाँ जो भी ऐक्शन लिया गया है वह ठीक है और इट इस इन आर्डर।

MR. SPEAKER: You are misusing the opportunity. I called you to say something about the procedure. Shri Venkatasubbaiah.

SHRI P. VENKATASUBBAIAH (Nandyal): As you have pointed out there are three, proposals before the House one is about the disapproval of the statement that is to be made by the Home Minister.

MR. SPEAKER: You have not permitted him to lay it on the Table.

SHRI P. VENKATASUBBAIAH: Another is the adjournment motion and the third is the no-confidence motion. One of the three may be decided upon by you since it will serve the purpose for which it is moved. So, it is for you to decide.

SHRI SHEO NARAIN rose—

MR. SPEAKER: If you want to say something about it, you can also do so. I will call you. After all, you are an important Member and I cannot ignore you.

श्री कंबरलाल गुप्त (दिल्ली सदर): प्रोसीज्योर के बारे में अध्यक्ष महोदय, मुझे

सिर्फ इतना ही कहना है कि इसके बाद होम मिनिस्टर से प्रार्थना की जाय कि इसमें कितनी सच्चाई है यह वह बतलायें, आया प्रोक्लामेशन हुआ है या नहीं ? तुरन्त ही वह अभी स्टेटमेंट दें। उसके बाद ऐडजोर्नमेंट मोशन लेना चाहिये क्योंकि ऐडजोर्नमेंट मोशन सुबह दिया गया इसलिए उस पर ही डिस्कशन होना चाहिये। इसके अलावा होम मिनिस्टर अभी और बयान न दें।

**SHRI P. K. DEO (Kalahandi) :** The news published this morning that there would be imposition of President's rule in the State of Haryana is a matter of urgent public importance and there could not be a more appropriate occasion to censure the Government by taking up an adjournment motion and having a discussion on it, if the federal character of the Constitution has to function properly. The way in which there is Central interference in the various State Governments has been agitating the mind of every body and therefore this is the most appropriate occasion for an adjournment motion. This should be considered.

**श्री शिव नारायण :** 356 वीं धारा कांस्टीट्यूशन की मैंने पढ़ी है और उस के मुताबिक ऐसे केसेज में राष्ट्रपति को गवर्नर से रिपोर्ट मिलने पर ऐक्शन लेने का अधिकार है और उस की रोशनी में आप को डिसाइड करना है कि ऐडजोर्नमेंट मोशन ऐडमिट किया जाय या नहीं लेकिन अभी let the Home Minister go ahead with his statement.

**MR. SPEAKER :** Thank you. He has given permission to the Home Minister. The Home Minister can now make the statement.

**THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) :** Sir, with your permission, I beg to lay on the Table of the House a copy of the Proclamation.....

**SOME HON. MEMBERS:** Shame, Shame!

**SHRI Y. B. CHAVAN :**..... by the President in exercise of the powers conferred by Article 356 of the Constitution in respect

of the state of Haryana and a copy of the Report from the Governor of the State of Haryana dated 17th November, 1967.

I would just mention certain facts. The Proclamation was signed by the President by about 10-30 A.M. Immediately after that, I wrote to your office asking for permission to lay it on the Table of the House.

Also, with your permission, Sir, I want to move the resolution for the approval of the proclamation. I personally feel, if the hon. Members want to discuss this, that they better discuss it after reading the Report of the Governor which also I have placed on the Table of the House. (Interruptions) I am in the hands of the House. निन्दा जो करनी है कर लो।

If you want to have proper discussion, I would suggest that you study the Report of the Governor on the basis of which we have taken the decision on the basis of which you have to offer your *ninda*, if you want.

**MR. SPEAKER :** Both the Proclamation and the Governor's Report are placed on the Table of the House. Now, I will fix up the time later on.

**श्री मधु लिमये :** अभी स्थगन प्रस्ताव आना चाहिये। इन का तो साढ़े दस बजे आया था जबकि हम लोगों का तो दस बजे के पहले आया था।

**MR. SPEAKER :** I will take a decision. The Adjournment Motion, the No-Confidence Motion, etc. are before me. I will take a decision and announce it in the afternoon. Today, at 5 O'clock there is the motion under Rule 193 for discussion. Therefore, I will have to supersede that and take up this in view of the urgency. Let us see. There are two or three alternatives before me. There is the Adjournment Motion; there is the No-Confidence Motion..... (Interruption) It is there before me. The motion by the Home Minister is :

"That this House approves the Proclamation issued by the President of India on the 21st. November, 1967 under Article 356 of the Constitution in relation to the State of Haryana."

[Mr. Speaker]

Anyway, two or three alternatives are there. I will just give my thought to it and announce it.

**श्री मधु लिमये :** वह तो आज हो आयेगा । बाकी यह ख्याल रखियेगा कि हम लोगों का प्रस्ताव पहले आया है और मंत्री महोदय का बाद में आया है ।

**MR. SPEAKER:** You can also come and help me; one of you can come and help me. there is nothing wrong in that.

**SHRI TENNETI VISWANATHAM:** (Visakhapatnam) : I just want to know whether there is any other Proclamation also to follow this.

#### PAPERS LAID ON THE TABLE

IRON ORE MINES LABOUR WELFARE CESS (AMENDMENT) RULES, AND GOVERNMENT RESOLUTION ON THE REPORT OF THE WAGE BOARD FOR NON-JOURNALISTS

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN):** On behalf of Shri Jaisukhlal Hathi, I beg to:

(1) relay on the Table a copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1967, published in Notification No. G.S.R. 907 in Gazette of India dated the 10th June, 1967, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library, see No. LT 1202/67]

(2) lay on the Table a copy of Government Resolution No. WB-17(7) /67 dated the 18th November, 1967 on the Report of the Wage Board for Non-Journalists. [Placed in Library, see No. LT-1618/67]

THIRTY-FIRST REPORT OF THE LAW COMMISSION ON INDIAN REGISTRATION ACT—EXTENSION TO DELHI

**THE MINISTER OF LAW (SHRI P. GOVINDA MENON):** I beg to lay on the Table a copy of the Thirty-first Report of the Law Commission on section 30-(2) of the Indian Registration Act, 1908-Extension to Delhi. [Placed in Library, see No. LT-1619/67.]

#### DECISIONS TAKEN ON FURTHER RECOMMENDATIONS OF COMMITTEE ON BROADCASTING AND INFORMATION MEDIA ON RADIO AND TELEVISION

**THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY):** On behalf of Shri K. K. Shah: I beg to lay on the Table a statement showing decisions taken on further recommendations (including those which have been either partly accepted, accepted in a modified form or rejected) of the Committee on Broadcasting and Information Media on Radio and Television. [Placed in Library, see No. LT-1621/67].

#### COPY OF INDIAN TELEGRAPH (SEVENTH AMENDMENT) RULES

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH):** I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment) Rules, 1967, published in Notification No. G.S.R. 1125 in Gazette of India dated the 29th July, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, see No. LT-1621/67].

#### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASABHIB SHINDE):** I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(i) The Manipur Foodgrains (Movement) Control Amendment Order, 1967, published in Notification No. G.S.R. 1375 Gazette of India dated the 5th September, 1967.

(ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 1380 in Gazette of India dated the 8th September, 1967.